

ITEM NO.34

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos.10046-10047/2024

KERALA STATE ELECTRICITY BOARD LTD.

Appellant(s)

VERSUS

JHABUA POWER LIMITED & ORS.

Respondent(s)

(With IA No.197800/2024 - EX-PARTE STAY, IA No.208058/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.197803/2024 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

Date : 30-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s)

Mr. V. Giri, Sr. Adv.  
Mr. Prabhas Bajaj, AOR  
Ms. Rao Vishwaja, Adv.  
Mr. Priyanshu Tyagi, Adv.  
Mr. Harsh Chauhan, Adv.  
Mr. Rahul Narang, Adv.  
Mr. Harshed Sunder, Adv.  
Mr. Nihar Dharmadhikari, Adv.  
Mr. R.K. Nayyar, Adv.

For Respondent(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Sajan Poovayya, Sr. Adv.  
Mrs. Sanjanthi Sajan Poovayya, Adv.  
Mr. Matrugupta Mishra, Adv.  
Mr. Amit Bhandari, Adv.

Mr. Nipun Dave, Adv.  
Ms. Raksha Agrawal, Adv.  
Mr. Harshwardhan Sharma, Adv.  
Ms. Divya Roy, AOR

Mr. C. Aryama Sundaram, Sr. Adv.  
Ms. Swapna Seshadri, Adv.  
Mr. Nikunj Dayal, AOR  
Mr. Pramod Dayal, Adv.  
Mr. Zafar Inayat, Adv.  
Ms. Harsha Rao, Adv.  
Ms. Aishwarya Subramani, Adv.

Mr. Biju Mattam, Adv.  
Ms. Ankita Bafna, Adv.  
Mr. Gaurav Prakash Pathak, Adv.  
Mr. Nishant Kumar, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The appeals are disposed of in terms of the signed reportable judgment.
- 2 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)**

**A.R. -cum-P.S.**

**(Signed reportable judgment is placed on the file)**

**(SAROJ KUMARI GAUR)**

**Assistant Registrar**